

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW
(Through Video Conferencing)**

Original Application No. 332/00191/2020

This, the 10th day of September, 2020.

HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A).

Avadh Bihari, aged about 55 years son of Shri Mangre Lal resident of 647, Near Chhuhiya Purwa, Sector-H, Jankipuram, Lucknow.

...Applicant

By Advocate: Sri Mahesh Prasad Rao.

Vs.

1. Union of India through General Manager, Northern Railway Baroda House New Delhi pin code-110001.
2. Divisional Railway General Manager Northern Railway Charbagh Lucknow.
3. Divisional Mechanical Engineer/Senior Coaching Depot Officer, Northern Railway Charbagh, Lucknow.

...Respondents

By Advocate: Shri Amit Sharma for Smt. Prayagmati Gupta.

ORDER (ORAL)

Per Hon'ble Mr. A. Mukhopadhyaya, Member (A),

1. Heard both counsel. Issued notice.
2. Shri Amit Sharma holding brief for Smt. Prayagmati Gupta, learned counsel for the respondents accepts notice on behalf of the respondents and seeks time to file reply.
3. At the very outset, learned counsel for the Applicant stated that he would be satisfied if a direction is given to the respondents to decide the representation which the applicant has made to the respondents on 27.08.2020, (Annexure A-2), in a time bound manner.

4. Looking to the limited nature of the plea made by the learned counsel for the applicant, I deem it appropriate to dispose of this Original Application at the admission stage itself without entering into the merits of the case by directing the respondents to consider the representation dated 27.08.2020, (Annexure -2), made by the applicant, with reference to rules, departmental policy and guidelines as well as the exigencies of departmental functioning and decide the same within a period of one month from the date of receipt of a certified copy of this order.

5. Accordingly, Ordered as above. There shall be no order as to costs.

**(A. Mukhopadhyaya)
Member (A)**

JNS